

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 315

IA-1513/2023 IA-1401/2023 IA-1222/2022 IA-175/2023 IA-5232/2021
IA-2530/2022 IA-2246/2022 IA-975/2022 IA-5268/2022 IA-4975/2022
IA-3012/2022 IA-5494/2021

In
IB-411(ND)/2020

IN THE MATTER OF:

M/s. CSII India Pvt. Ltd

.....APPLICANT/PETITIONER

Vs

M/s. Telexcell Information Systems Limited

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 02.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sandeep Huilgol Mr. Sandeepani Neglur, Advs.
Mr. Kunal Sharma, Mr. Adhirath Choudhary, Advs.
Mr. Parth Mehra, Advocate.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1513/2023:-

This application has been filed by the Applicant seeking condonation of delay in filing the claim.

It is stated that the Applicant filed its claim of Rs. 5,18,675.45/- on 16.06.2022 and the claim was rejected by the IRP vide email dated 21.07.2022. Be that as it may, we find that the Resolution Plan has already been approved by this Adjudicating Authority vide order dated 30.05.2023. Therefore, the present application cannot be entertained at this stage.

IA-1513/2023 is **dismissed** accordingly.

IA-1401/2023:-

This application has been filed by the Applicant seeking condonation of delay in filing the claim.

It is stated that the Applicant filed its claim of Rs. 1,67,00,529/- on 02.11.2022 and the claim was rejected by the IRP vide email dated 08.11.2022. Be that as it may, we find that the Resolution Plan has already been approved by this Adjudicating Authority vide order dated 30.05.2023. Therefore, the present application cannot be entertained at this stage.

IA-1401/2023 is **dismissed** accordingly.

IA-1222/2022:-

None appears for the Applicant despite repeated calls.

IA-1222/2022 **dismissed** for non-prosecution.

IA-175/2023:-

This application has been filed by the Applicant seeking condonation of delay in filing the claim.

It is stated that the Applicant filed its claim of Rs. 35,55,420/- on 24.01.2022 and the claim was rejected by the IRP vide email dated 05.12.2022. Be that as it may, we find that the Resolution Plan has already been approved by this Adjudicating Authority vide order dated 30.05.2023. Therefore, the present application cannot be entertained at this stage.

IA-175/2023 is **dismissed** accordingly.

IA-5232/2021:-

None appears for the Applicant despite repeated calls.

IA-5232/2021 **dismissed** for non-prosecution.

IA-2530/2022:-

Learned Counsel appearing for the Applicant seeks to withdraw the present application. Liberty granted.

IA-2530/2022 **dismissed** as withdrawn.

IA-2246/2022:-

Learned Counsel appearing for the Applicant seeks to withdraw the present application. Liberty granted.

IA-2246/2022 **dismissed** as withdrawn.

IA-975/2022:-

None appears for the Applicant despite repeated calls.

IA-975/2022 **dismissed** for non-prosecution.

IA-5268/2022:-

None appears for the Applicant despite repeated calls.

IA-5268/2022 **dismissed** for non-prosecution.

IA-4975/2022:-

None appears for the Applicant despite repeated calls.

IA-4975/2022 **dismissed** for non-prosecution.

IA-3012/2022:-

This application has been filed seeking a direction to the Resolution Professional to admit the claim filed by the Applicant.

None appears for the Applicant despite repeated calls.

We may note that the Resolution Plan has already been approved by this Adjudicating Authority vide order dated 30.05.2023. Therefore, the present application cannot be entertained at this stage.

IA-5268/2022 **dismissed** for non-prosecution as well as on merits.

IA-5494/2021:-

This application has been filed seeking the following prayers:-

- *Direct the Resolution Professional to not to make erroneous, misleading, incorrect and wrong statements, thereby mis-interpreting/ mis-quoting the order dated 28.10.2021 passed by the Hon'ble NCLAT, New Delhi passed in the Company Appeal No. 871-872/2021 and the stay application filed along with the appeal and/or.*
- *Not to entertain the application filed by the Resolution Professional under Section 19(2) of IBC, 2016 as and when the said application comes up for hearing which has been filed by the Resolution Professional on the basis of the*

erroneous/wrong/incorrect/misleading statements and based on complete misinterpretation of the order dated 28.10.2021 passed by the Hon'ble NCLAT, New Delhi in the said appeal and/or.

None appears for the Applicant despite repeated calls.

We may note that the Resolution Plan has already been approved by this Adjudicating Authority vide order dated 30.05.2023. Therefore, the present application cannot be entertained at this stage.

IA-5494/2021 **dismissed** for non-prosecution as well as on merits.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)